

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE TWENTIETH DAY OF JANUARY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 1635 OF 2026

Between:

Panuganti Swathi Sree, D/o Panuganti Srinivas, Aged about. 27 years. Occ. Student, R/o D.No. 1-2-298/1. Geetha Nagar Mandal, Jangaon District, Warangal, Telangana- 506 167.

...PETITIONER

AND

1. The State of Telangana, Department of Family Health and Medical Welfare, Represented by its Principal Secretary, Secretariat, Hyderabad- 500 002.
2. State of Telangana, Represented by its Principal Secretary Department of Law and Legislative Affairs Secretariat, Hyderabad - 500 002.
3. Kaloji Narayan Rao University of Health Sciences, Rep by its Registrar, Warangal Telangana State - 506002
4. Convenor of Post Graduate Admissions, Kaloji Narayan Rao University of Health Sciences Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ or order or direction, more particularly one in nature of Writ of Mandamus to. a) Declare Rule VIII of the Telangana Medical College (Admission into Postgraduate Medical Courses) Rules, 2021 to the extent of Local Candidate as being violative of Article 14 of the Constitution of India, 1950 and apart from ultra vires to Section 3 (I) of Telangana Prohibition of Admission and Capitation fee 1983, b) Declare the action of Respondent No.3 in issuing the prospectus dt.30.09.2025 based on Rule VIII of the Telangana Medical College (Admission into Postgraduate Medical Courses) Rules, 2021 (G.O.Ms.No.148, HM

and FW (C1) Department, dated 28.10.2024) particularly to the extent of Clause 2 (A) (i) and to the extent of Local Candidate and (G) and receiving applications under the said clause thereby issuing the final merit list dt.03.12.2025 as illegal, arbitrary, unconstitutional and violative of Article 14 of the Constitution of India, 1950, and consequently set aside the same and direct the Respondent No.3 to issue a fresh prospectus and/or receive applications for determining the merit list and to conduct counselling for admissions into PG Medical Degree and Diploma Courses under the Competent Authority Quota for the academic year 2025-2026, strictly in accordance with the law laid down by the Honble Supreme Court in Dr. Tanvi Behl v. Shrey Goel and Others, 2025 SCC OnLine SC 180.

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of prospectus dated 30.09.2025 issued by Respondent No.3 to the extent of Clause 2. A and G and receive Petitioner's application, pending disposal of Writ Petition.

IA NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct Respondent No.3 to receive Petitioner's application for admission into Post Graduate Degree under the Competent Authority Quota for the AY 2025-2026 without reference to Clause 2.A and G of impugned prospectus dt.30.09.2025, pending disposal of Writ Petition.

Counsel for the Petitioner: SRI. M. S. ACHYUTH BHARTHWAJ

**Counsel for the Respondent No 1: SRI R. NAGARUJUNA REDDY,
AGP FOR HEALTH, MEDICAL & FW**

Counsel for the Respondent No 2: GP FOR LAW AND LEGISLATIVE AFFAIRS

**Counsel for the Respondents No 3 & 4: SRI T. SARATH,
SC FOR KALOJI NARAYAN RAO UNIVERSITY OF HEALTH SCIENCES**

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

The Hon'ble The Chief Justice Sri Aparesh Kumar Singh

and

The Hon'ble Sri Justice G.M.Mohiuddin

Writ Petition No.1635 of 2026

Dated: 20.01.2026

Between:

**Panuganti Swathi Sree,
D/o.Panuganti Srinivas**

...Petitioner

and

**The State of Telangana
Department of Family Health and Medical Welfare
Represented by its Principal Secretary,
Secretariat, Hyderabad and 3 others**

...Respondents

Order:

Mr. M.S.Achyuth Bharthwaj, learned counsel for the petitioner.

Mr. R.Nagarjuna Reddy, learned Assistant Government Pleader for Health, Medical and Family Welfare Department, appears for respondent No.1.

Mr. T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as, "the University"), appears for respondents No.3 and 4.

2. With the consent of learned counsel for the parties, the matter is heard finally.

3. Petitioner has approached this Court seeking admission into Post Graduate Medical course under competent authority quota for the academic

year 2025-26 under Notification dated 30.09.2025. While at the same time, she questioned the definition of "Local Candidate" under Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 (for short 'the 2021 Rules'), to be illegal, arbitrary and unconstitutional.

4. Petitioner admittedly has passed MBBS graduation course from Semey Medical University situated at Kazakhstan.

5. Learned counsel for the petitioner submits that in the light of the interim directions passed by this Court in a batch of Writ Petitions led by W.P.No.32294 of 2025 *vide* interim order dated 18.12.2025, petitioner may also be permitted to register online in the third round of NEET PG 2025 counselling for admission for the academic year 2025-26. However, learned counsel for the petitioner has not been able to explain as to why the petitioner, who claims to have obtained a decent percentile score of 476 marks in NEET PG 2025, has approached this Court belatedly to lay challenge to the definition of 'Local Candidate' in the 2021 Rules and seek online registration for the third round of NEET PG 2025 counselling for admission in stray/remaining seats for which the cut-off date is today upto 5:00 p.m.

6. Learned Standing Counsel for the University has referred to an order passed by a learned Coordinate Bench of this Court in **Durgam Anish v. The State of Telangana** (W.P.No.25904 of 2023, dated 15.09.2023),

wherein in similar circumstances, the learned Coordinate Bench refused to entertain the writ petition on the ground of delay. It is submitted that the case of the present petitioner is not fit to be entertained.

7. We have heard learned counsel for the parties.

8. If the petitioner, who had secured decent percentile in NEET PG 2025, was interested in getting admission in NEET PG medical course for the academic year 2025-26 in pursuance of Notification dated 30.09.2025, it defies any reason as to why she waited till the last date for seeking relief when her attempt for online registration was not being entertained.

9. We, therefore, do not feel inclined to entertain the writ petition in such circumstances. Otherwise, the process of admission to Post Graduate Medical course would never be concluded within time.

10. Accordingly, the instant Writ Petition is dismissed. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/-B. REKHA RANI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI M. S ACHYUTH BHARTHWAJ, Advocate [OPUC]
2. Two CCs to GP FOR MEDICAL HEALTH & FW, High Court for the State of Telangana at Hyderabad. [OUT]
3. Two CCs to GP FOR LAW AND LEGISLATIVE AFFAIRS, High Court for the State of Telangana at Hyderabad. [OUT]
4. One CC to SRI T. SARATH, SC FOR KALOJI NARAYAN RAO UNIVERSITY OF HEALTH SCIENCES[OPUC]
5. Two CD Copies

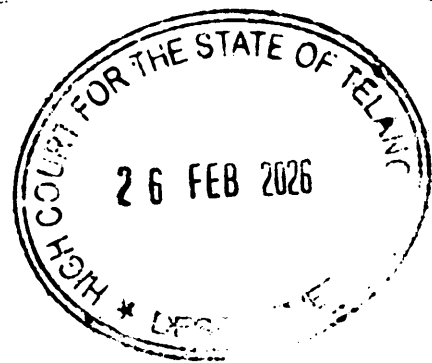
DAN

HIGH COURT

DATED:20/01/2026

ORDER

WP.No.1635 of 2026



**DISMISSING THE WRIT PETITION
WITHOUT COSTS**

⑨
NT
16/2/26.